

manufactured in their outside unit to their factory producing tyre in order to avail of the credit duty on inputs, utilised in the manufacture of intermediate goods under Notification No. 95/83-CE dated the 1st March, 1983.

(xvi) G.S.R. 841 (E) published in Gazette of India dated the 14th November, 1985 together with an explanatory memorandum regarding exemption to tread rubber and camel back cleared for home consumption from the duty of excise.

[Placed in Library. See No. 1464/85]

12.08 hrs.

ESTIMATES COMMITTEE

Thirteenth Report

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): I beg to present the Thirteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Seventy Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Home Affairs All India Services.

COMMITTEE ON PUBLIC UNDERTAKINGS

Statement of Eighty-Sixth, Ninety-Eighth and Hundredth Reports

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to lay on the Table (English and Hindi versions) of the Statement showing final replies in respect of

Chapter V of Eighty-Sixth, Ninety-Eighth and Hundredth Reports of Committee on Public Undertakings (Seventh Lok Sabha).

12.09 hrs.

FUTWAH-ISLAMPUR LIGHT RAILWAY LINE (NATIONALISATION) BILL :

[English]

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): I beg to move for leave to introduce a Bill to Provide for the acquisition, in the public interest, of the undertakings of the Futwah-Islampur Light Railway Company Limited in relation to the Futwah-Islampur Light Railway Line and also matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition, in the public interest, of the undertakings of the Futwah-Islampur Light Railway Company Limited in relation to the Futwah-Islampur Light Railway Line and far matters connected therewith or incidental thereto.”

The motion was adopted

SHRI BANSI LAL : I introduce the Bill.

SHRI AMAL DATTA (Diamand Harhour) : It is for the House to discuss it (Interruptions).

[Translation]

MR SPEAKER : Why are you not sitting ? Please sit down.

(Interruptions)

*Published in Gazette of India Extra-ordinary, Part II, Section 2 dated 21.11.1985.

**Introduced with the recommendation of the President.